- Preparation of Plans to rationalize and integrate common assets of the three Services for improved efficiency, commencing with New Delhi.
- (ii) Setting Joint Logistics Nodes in selected locations.
- (iii) Initiation of Roadmap for creating Jointness in procurement, training, logistics, staffing and transformation.
- (iv) Formulation of Blue Print for establishing of Air Defence Command (First Joint Command).
- (v) Synergising and preparation of International Military Cooperation Plan and Policy.
- (vi) Administering Tri-Services organizations *e.g.* Defence Cyber Agency, Defence Space Agency to enhance operational efficacy and jointness.
- (vii) Working out Five year Defence Capital Acquisition plan, two year roll-on Annual Acquisition Plans as a follow up of Integrated Capability Development Plan.
- (viii) Working out Inter-Services prioritization of capital acquisition proposals based on anticipated budget.

Ceasefire violations on the Indo-Pak border

31. SHRI RAJMANI PATEL: DR. AMEE YAJNIK:

Will the Minister of DEFENCE be pleased to state:

- (a) the number of ceasefire violations taken place since the formation of present Government;
 - (b) the details of the casualties on either side of the borders; and
- (c) whether Government proposes to increase the expenditure on defence in the coming financial year to meet the need of armed forces in tackling such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) There have been 2335 incidents of Cease Fire Violations

115

(CFVs) along Line of Control in Jammu region since 30 May, 2019 (formation of current Government) till 20 January, 2020. In addition, 177 incidents of cross-border firing along Indo-Pak International Border in Jammu region since 30 May, 2019 till 15 January, 2020.

There have been 08 fatal casualties of Army personnel since 30 May, 2019 so far.

Sufficient budget provisions are made to meet the expenditure.

Self-certification of defence products by the manufacturers

- SHRI SAMBHAJI CHHATRAPATI: Will the Minister of DEFENCE be pleased to state:
- whether it is a fact that in a major policy shift, Government has allowed self-certification by the manufacturers of defence products in so far as their quality is concerned:
- (b) whether this initiative shall not reduce the role of Director General of Quality Assurance (DGQA);
 - the intent behind such a decision; and
- safeguards proposed to protect the interest of Government, in case, any flaw in the quality of defence product is detected?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) With a view to promote ease of doing business to achieve national vision of 'Make in India', it was decided to institute a mechanism for awarding Self-certification status to private industry with Self-evident Quality system that meets requisite standards. Self-certification is the status awarded to manufacturers to certify through their approved designated functionary, the specific products produced by them through an approved quality system for supply to Defence. Directorate General of Quality Assurance (DGQA) is nominated as the competent authority for assessment and award of Self-certification. Moreover, the critical activities like Audit of quality system and processes, however, continue to be carried out by Directorate General of Quality Assurance.